

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

\*\*\*\*\*

**Notification**

**Jammu, the 18<sup>th</sup> November, 2016**

**SRO 369** -In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996(XIII of 1996) the Government hereby confer upon Ms. Anuradha Rani,(KAS), Additional Commissioner, Jammu the powers of Divisional Commissioner, Jammu for the purpose of hearing and disposing off such cases or classes of cases under the provisions of the said Act as may be transferred to herby the Divisional Commissioner,Jammu within the territorial Jurisdiction of Jammu Division

**By order of the Government of Jammu and Kashmir**

**Sd/-**

**( Mohammad Ashraf Mir )  
Commissioner /Secretary to Government,  
Revenue Department**

No: - Rev/LB/13/2006

Dated: 18-11 - 2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioners, Jammu
- 6 Directors, Archives, Archaeology & Museums, J&K Jammu
- 7 Manager Government Press, Sringar for publication in the Govt. Gazette.
- 8 Pvt.Secretary to Honble Minister for Revenue for information of the Minister
- 9 Pvt.Secretary to Hon'ble Minister (MOS) Revenue for information of the Minister of state.
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.

  
(Ghulam Rasool)KAS

Deputy Secretary to Government  
Revenue Department 